

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

22 (2)

REGN.NO. CCP 65/92 in
OA-1095/87

DATE OF DECISION: 30.7.1992.

Kedar Nath. ... Petitioner.

Versus

U.G.I. & Ors. ... Respondents.

CORAM: THE HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN.
THE HON'BLE MR. I.K. RASGOTRA, MEMBER(A).

For the Petitioner. ... Dr. S.P. Sharma,
Counsel.

For the Respondents. ... Ms Geeta Luthra,
Counsel.

JUDGEMENT (ORAL)

(Hon'ble Mr. Justice V.S. Malimath,
Chairman)


The complaint in this case is about non-compliance with the directions in the judgement of the Tribunal rendered in O.A. No.1095/87 on 6.9.1991. The directions in the judgement are that the petitioner should be deemed to have been confirmed as Head Constable with effect from 4.5.1956. There is further direction that he should be considered ^{for promotion} as Assistant Sub Inspector and Sub Inspector from the date, his next junior was promoted. If such promotions are given, he would be entitled to arrears of pay and allowances and consequently revision of pension and other retirement benefits.


2. So far as confirmation of the petitioner as Head Constable is concerned, it is not disputed that the same has been accorded in accordance with the judgement of the Tribunal. As regards further promotion to the post of Assistant Sub Inspector and Sub Inspector, the case of the petitioner is that he is entitled

to such promotions as on the date on which his immediate junior Shri Harbans Lal was promoted on 1.4.1965. The petitioner has not been given promotion as on the date on which Shri Harbans Lal was given promotion. That Shri Harbans Lal was junior to the petitioner is not disputed. The respondents have taken the stand that the petitioner was promoted on 11.5.1972 on which date his immediate senior Shri Chander Bhan was promoted. They have further taken the stand that if the petitioner is accorded an earlier date of promotion, that is the date on which Shri Harbans Lal was promoted in the year 1965, it would result in flying over Chander Bhan, his immediate senior. If such is the effect of promotion of the petitioner, he cannot be granted promotion as on the date on which Shri Harbans Lal was promoted. In support of his contention, learned counsel for the respondents relied upon a decision of the Supreme Court in Civil Appeal No. 1106 of 1989 dated 06.10.1989. That was an identical case where the High Court had directed according an earlier date of promotion in the cadre of Head Constable and to further consider his case for promotion as on the date on which his junior was promoted. The said order was complied with and promotion was given with effect from the date on which his junior was promoted. This resulted in a senior being superseded. The senior who was so superseded was not a party to the case before the High Court. On his complaining about infringement

24 (5)

of his rights the authorities tried to correct the mistake committed by them. It is in this background that the matter reached the Supreme Court. The Supreme Court pointed out that the order of the High Court cannot be construed as authorising supersession of the senior to the petitioner particularly when the said senior was not a party to the said proceedings. It was pointed out that in service law there could be only one norm for confirmation or promotion of persons belonging to the same cadre. No junior could be confirmed or promoted without considering the case of his senior. It was pointed out that any deviation from this principle will have demoralising effect in service apart from being contrary to Article 16(1) of the Constitution. It is bearing these principles that the judgement of the Tribunal had to be given effect to in such a manner as ^{not} to affect the seniors. The position is identical in this case. The petitioner cannot while claiming promotion as on the date on which Harbans Lal, his junior, was promoted, claim such a privilege when the same has the effect of superseding his senior Chander Bhan. Hence, we are satisfied that no contempt has been committed by the respondents in this case. This petition fails and is, therefore, dismissed. No costs.


(I.K. RASGOTRA)
MEMBER (A)


(V.S. MALIMATH)
CHAIRMAN

SECTION-XIV

25 ^{RII} (6)

D.No. 2310 / 93 / SC/SEC-XIV
SUPREME COURT OF INDIA,
NEW DELHI.

DATED: 23-7-94

From:

The Registrar (Judicial)
Supreme Court of India,
New Delhi.

To:

The Registrar,
Central Administrative Tribunal,
Principal Bench, Faridkot House,
Copernicus Marg, New Delhi

CIVIL APPEAL NO. 4849 OF 1994
(Appeal by Special Leave granted
by this Court's Order dated 15-7-94
in Petition for Special Leave to
Appeal (Civil) No. 5197 of 1993
against the Judgment and Order dated
30-7-92 of the Central Administrative
Tribunal, Principal Bench, New Delhi in
Regn no. CCP 65/92

Kedar Nath ... Appellant

Versus

Union of India & Anr... Respondent

Sir,

I am directed to forward herewith under Rule 6,
ORDER XIII, S.C.R. 1966 (As amended), a certified copy
of the Order/Judgment of this Court dated 15-7-94
in the Appeal above-mentioned. A certified copy of
the Decree and the Original Records, if any, in the
matter will be sent in due course.

Please acknowledge receipt.

Yours faithfully,

[Signature]
ASSISTANT REGISTRAR. (6/7)

*Pl. put up
Case returned back
2/8/94*

S/J.I

*54 182/94/25
5-8-94*

*94-5/100 RJ
2/8
878/De
29/7*

*PK
per
Sd/- R.A./*

IN THE SUPREME COURT OF INDIA

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CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 4849 OF 1994
(Arising out of SLP (C) No.5197 of 1993)

Kedar Nath Appellant
Versus
Union of India & Another Respondents

certified to be a true copy
S. M. A. ...
Assistant Registrar (Judl.)
..... 26/7/1994
Supreme Court of India

O R D E R

Special leave granted.

Heard counsel on both sides.

The appellant moved an application before the Principal Bench of the Central Administrative Tribunal complaining that the Tribunal's judgment in O.A. No.1095 of 1987 dated 6.9.91 has not been complied with. The Tribunal in the aforesaid matter had given the following direction:

"He shall also be considered for promotion as Assistant Sub-Inspector and Sub-Inspector from the date, his next junior was promoted."

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Thus, according to the aforesaid direction if the appellant was found fit for promotion to the post of Assistant Sub-Inspector and Sub-Inspector he had to be promoted from the date his next junior was promoted. If so promoted, he would also be entitled to arrears of pay and allowances as well as pensionary benefits. Therefore, if the appellant was confirmed as head constable, the authorities had to consider whether or not he was fit for promotion to the next higher post and if yes he was to be promoted from the date his junior was promoted. Now according to the Union of India while it considered the case of the appellant for promotion it did not give him the deemed date on the ground that if that was done the appellant would fly over his senior Chandra Bhan. If that was going to be the effect of the implementation of the Tribunal's judgment in O.A. No.1095 of 1987 the proper course for the Union of India was to seek a modification of the judgment rather than refuse promotion from the date his junior was promoted as directed by the Tribunal. It is another thing that in a given situation the Tribunal may not deem it necessary to punish the concerned authority in contempt for non-compliance but if the Tribunal's order has to be implemented in letter and spirit it would not be permissible for the respondent to place its own interpretation and say that it has not given a deemed date promotion because it will result in the appellant

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flying over the head of his senior. We are, therefore, of the opinion that the Tribunal's judgment in contempt proceedings virtually modifies the judgment in O.A.No. 1095 of 1987 which was not permissible. The proper course for the Union of India was to move the Tribunal in review pointing out its difficulty and seek modification of the order.

Mr. Lahiri the learned Senior counsel for the Union of India then pointed out that all that the Union of India was required to do was to 'consider' the case of the appellant for promotion as Assistant Sub-Inspector and Sub-Inspector from the date his next junior was promoted. He tried to point out that his case was considered but he was not found fit for promotion. No such averment or argument seems to have been made before the Tribunal as we do not find mention thereof in the impugned order. If that was so it should have been specifically averred in the pleadings in which case the Tribunal would have dealt with it. If the Tribunal omitted to deal with it despite the prayer having been made, the proper course would be to request the Tribunal to reconsider his case. In the circumstances, we deem it more appropriate to set aside the impugned order of the Tribunal and to remit the matter to the Tribunal for proper consideration keeping in view the original order passed in O.A. No. 1095 of 1987. If an application is moved for modification of the order in the said matter

15 (10)
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the Tribunal may deal with it on merits. The appeal will stand allowed accordingly with no order as to costs.

sd / ————— J
(A. M. Ahmadi)

sd / ————— J
(S. P. Bharucha)

New Delhi,
July 15, 1994

CA No 1095/87

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Court time over. Not reached.
Adjourned to 5-9-94

B O
C O

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Date	Office Report	Orders
		<p>5.9.94 15. OA.1095/87</p> <p>Present: Shri S.P. Sharma, counsel for applicant.</p> <p>This OA was disposed of, on 6.9.91. A CCP was filed vide No.65/92 on 8.1.92 which was disposed of on 30.7.92. The matter was then taken to the Hon'ble Supreme Court and Hon'ble Supreme Court passed an order in Civil Appeal No.4849 of 1994, in which a direction was given by the Apex court that:</p> <p>"In the circumstances, we deem it more appropriate to set aside the impugned order of the Tribunal and to remit the matter to the Tribunal for proper consideration keeping in view the original order passed in OA.No.1095 of 1987. If an application is moved for modification of the order in the said matter the Tribunal may deal with it on merits. The appeal will stand allowed accordingly with no order as to costs."</p> <p>In the circumstances, the matter has come before us ^{freshly} today, we feel it deem and fit to issue a notice to the respondents.</p> <p>Issue notice to the respondents returnable on 12.10.94.</p> <p><i>P. J. Das</i> (P.T. THIRUVENGADAM) M(A)</p> <p><i>estd</i> (C.J. ROY) M(J)</p>

/kam/

Date	Office Report	Orders
		<p style="text-align: right;">32</p> <p>17.</p> <p>OA 1095/87</p> <p>Present:</p> <p>Counsel for applicant: Shri SP Sharma Counsel for Respondents: Shri Sukdev Singh Dept Rep</p> <p>Departmental Rep has appeared and prayed for adjournment on the ground that the respondent's counsel Mrs Gita Luthra is not coming to the Tribunal today . He is unable to state any reason for her absence.</p> <p>The case cannot be adjourned merely on the ground that the learned counsel for the respondent who has filed power has not come to the court.</p> <p>The learned counsel for the applicant submit that Mrs Gita Luthra is no longer on the panel of counsels engaged by the department and it is for this reason that she has not come and the department may engage another counsel.</p> <p>In the interest of justice we adjourn the case to-day but ^{observe} direct that the case may not be adjourned when it is listed again on the ground of non-availability of Mrs. Gita Luthra. List the case on 24.10.94</p> <p style="text-align: center;">P.T. Thiruvengadam</p> <p>(P.T. THIRUVENGADAM) Member (A) 12-10-94</p> <p style="text-align: center;">S.C. Mathur</p> <p>(S.C. MATHUR) Chairman 12-10-94</p> <p>LCP</p>

CCP. 65/92 in

33

Date	Office Report	Orders
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24-10-1994

Present. Sri S. P. Sharma, Counsel for the applicant.

Ms. Geeta Luthra, Counsel for the respondents.

Learned counsel for the respondents prays for and is allowed two weeks time to make an application clarifying the position.

List on 11-11-1994.

P. J. L

As:

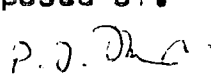
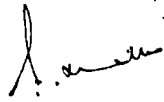
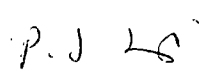

(P. T. Thiruvengadam)
Members (A)

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(S. C. Mathias)
Chairman

Date	Office Report	MA-3704/94 Orders
		<p>of the Tribunal. Accordingly the contempt application was rejected.</p> <p>Against the above rejection, the applicant approached their lordships of the Supreme Court. Their lordships were of the opinion that in contempt proceedings the Tribunal was not entitled to modify the judgment passed in the Original Application and that the appropriate procedure to be adopted was to file an application for modification of the order. It is in this background that the present application came to be made.</p> <p>We have heard the learned counsel for the parties and in our opinion the judgment of the Tribunal does require modification. It has been held by their lordships of the Supreme Court in Civil Appeal No. 1106/89 decided on 6.10.1989 that a fly-over promotion cannot be given. This aspect of the matter appears to have been omitted from consideration by the Division Bench which decided the applicant's O.A. It is perhaps because of this omission that while directing the department to consider the applicant for promotion to the posts of ASI and SI it was not provided that the direction need not be complied with in case it resulted in grant of fly-over promotion. This is an apparent omission in the judgment and the judgment does require clarification/modification</p>

35

Date	Office Report	MA-3704/94 Orders
		<p>In view of the above, the application is allowed and the judgment and order dated 6.9.1991 passed in O.A. 1095/87 is hereby modified and the following shall be added before the last sentence in the operative order -</p> <p>"The applicant need not be promoted to the posts of Assistant Sub Inspector and Sub Inspector of Police from the date his next junior was promoted if that will result in supersession of some one senior to him who has already been promoted to the said posts."</p> <p>This application accordingly stands disposed of.</p> <p style="text-align: center;">  (P. T. Thiruvengadam) Member (A) </p> <p style="text-align: center;">  (S. C. Mathur) Chairman </p> <p>CCP-65/92 in <u>OA-1095/87</u></p> <p style="text-align: center;"><u>24.1.1995</u></p> <p>Counsel for parties present.</p> <p>Adjourned on the request made on behalf of Mrs. Geeta Luthaa, counsel for the respondents who is stated to be out of town.</p> <p>List on 7.2.1995.</p> <p style="text-align: center;">  (P. T. Thiruvengadam) Member (A) </p> <p style="text-align: center;">  (S. C. Mathur) Chairman </p>

/as/

/as/

(S)
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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI
...

CCP No. 65/1992 in
O.A. No. 1095/1987

New Delhi this the 7th Day of February 1995

Hon'ble Mr. Justice S.C. Mathur, Chairman
Hon'ble Mr. P.T. Thiruvengadam, Member (A)

Shri Kedar Nath,
S/o late Shri Girdhari Lal,
R/o 8/98, Nehru Gali,
Vishwas Nagar,
Shahdara, Delhi.

... Applicant

(By Advocate: Dr. S.P. Sharma)

Vs.

Shri M.B. Kaushal,
The Commissioner of Police,
Police Headquarters,
ITO, New Delhi.

... Respondent

(By Advocate : Ms. Geeta Luthra)

O R D E R (Oral)

Hon'ble Mr. Justice S.C. Mathur, Chairman

The applicant alleges disobedience by the respondent of this Tribunal's judgement and order dated 6.9.1991 passed in Original Application No. 1095/1987.

2. In the aforesaid Original Application the applicant's claim was in respect of confirmation on the post of Head Constable and consideration for promotion to the higher posts of Assistant Sub Inspector of Police and Sub Inspector of Police. The Tribunal dealing with twin claim issued direction in the following terms -

"We, therefore, direct that the applicant shall be deemed to have been confirmed as Head Constable with effect from the date he completed a period of 2 years of service after his promotion as Head

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Constable with effect from 4.5.1956.
He shall also be considered for
promotion as Assistant Sub Inspector
and Sub Inspector from the date, his
next junior was promoted....."

In the Contempt Application the plea of the applicant
was that neither an order of confirmation had been made
in his favour nor he had been considered for promotion
to the higher post of Assistant Sub Inspector of police
and Sub Inspector of Police. The contempt Application
was filed in the Tribunal on 8.1.1992. In the Tribunal's
judgement three months' time had been provided for
compliance of the directions. That period expired on
6.12.1991.

3. So far as the allegation of contempt arising
from failure to issue an order of confirmation is
concerned, we note that the judgement of the Tribunal
did not require a specific order of confirmation to
be passed by the Department. The Tribunal's judgement
says that the applicant shall be deemed to have been
confirmed as Head Constable with effect from the date he
completed the period of two years service, after his
promotion as Head Constable. Accordingly the
applicant gets confirmed automatically on the expiry
of the said period of two years under the terms of
judgement. We cannot, therefore, hold that the respon-
dent was guilty inasmuch as he did not pass a specific
order of confirmation in respect of the applicant. Be
that as it may, it is not disputed that a specific
order of confirmation has now been passed on 5.2.1992.

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4. So far as the grivance relating to promotion to the post of Assistant Sub Inspector and Sub Inspector is concerned, if the judgement of the Tribunal had remained as it was passed on 6.9.1991, the applicant's case could have been sustained. However, that judgement does not remain in the same terms. The Department had filed M.A. No. 3704/1994 which was disposed of on 18.1.1995. By that order the following has been added in the judgement dated 6.9.1991 - " the applicant need not be promoted to the post of Assistant Sub Inspector and Sub Inspector of police from the date his next junior was promoted if that will result in supersession of someone ^{senior to him} who has already been promoted to the said post."

In view of the above modification the Department will not be obliged to consider the applicant for promotion to the post of Assistant Sub Inspector of Police and Sub Inspector of Police if that will result in applicant superseding someone senior to him who has already been promoted.

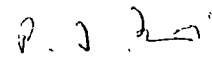
5. In paragraph 3 of the reply filed on behalf of the department it has been stated that Head Constable Chander ghan was immediately senior to the applicant and Harbans Lal was his immediate junior. Both have been promoted to the higher post. This fact has not been denied in the rejoinder affidavit. Accordingly if the applicant is promoted at this stage with effect from the date Harbans Lal was promoted that will result in supersession of Chander ghan who was senior to the applicant. This situation cannot be

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permitted in view of the modified judgement. Accordingly the respondent cannot be held guilty of disobedience of the judgement of the Tribunal.

6. In view of the above, the application is rejected but without any order as to costs. Notice is hereby discharged.


(P.T. Thiruvengadam)
Member (A)


(S.C. Mathur)
Chairman

Mittal

48

D.No. 2310/93/SC/Sec.XIV.

All communications should be addressed to the Registrar, Supreme Court, by designation. NOT by name
Telegraphic address :- "SUPREMECO"

SUPREME COURT INDIA

Dated New Delhi, the 29th March, 1995.

FROM The Registrar(Judicial),
Supreme Court of India,
New Delhi.

TO The Registrar,
Central Administrative Tribunal
Principal Bench, Faridkot House,
Copernicus Marg, New Delhi.

CIVIL APPEAL NO.4849 OF 1994.

Kedar Nath ...Appellant.

Versus.

Union of India & Anr. ...Respondents.

Sir,

In continuation of this Registry's letter of even number dated the 23rd July, 1994, I am directed to transmit herewith for necessary action a certified copy of the Decree dated the 15th July, 1994, of the Supreme Court in the appeal above-mentioned.

Please acknowledge receipt.

Yours faithfully,

[Signature]
for Registrar(Judicial).

29/3/95

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~~Signature~~
So-J-I

301/MS

4/4/95

[Signature]
28/4/95

[Signature]

IN THE SUPREME COURT OF INDIA

CRIMINAL/CIVIL APPELLATE JURISDICTION

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Certified to be true copy

Assistant Registrar (Judl.)

Supreme Court of India

No.

RK

CIVIL APPEAL NO. 4849 OF 1994.

(Appeal by Special Leave granted by this Court by its Order dated the 15th July, 1994 in Petition for Special Leave to Appeal (Civil) No. 5197 of 1993 from the Order dated the 30th July, 1992 of the Central Administrative Tribunal, Principal Bench, New Delhi in CCP 65 of 1992 in O.A. 1095 of 1987).

Kedar Nath, S/o Late Shri Giridhari Lal,
r/o 8/98, Nehru Gali, Viswash Nagar,
Shahdra, Delhi-32.

...Appellant.

Versus.

1. Union of India, through the Secretary, Ministry of Home Affairs, Govt. of India, New Delhi.
2. Commissioner of Police, I.P. Estate, I.T.O. Police Head Quarters, New Delhi-110001.

...Respondents.

15th July, 1994.CORAM:

HON'BLE MR. JUSTICE A.M.AHMADI
HON'BLE MR. JUSTICE S.P.BHARUCHA

For the Appellant: M/s. Krishan Mahajan, S. Fazl and P.H. Parekh, Advocates.

For Respondent No. 2: Mr. K. Lahiri, Senior Advocate.
(M/s. K.R. Nagaraja, B.K. Prasad,
Advocates with him).

The Appeal above-mentioned being called on for hearing before this Court on the 15th day of July, 1994, UPON perusing the record and hearing counsel for the appearing parties above-mentioned, THIS COURT for the reasons recorded in its judgment DOTH in allowing the appeal PASS the following ORDER:

...2/-

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SUPREME COURT

~~CRIMINAL~~ **CRIMINAL/CIVIL APPELLATE JURISDICTION**

CIVIL APPEAL NO. 4849 OF 1994.

~~No.~~

~~xxx/199~~

Kedar Nath

Appellant

~~Respondent~~

Versus

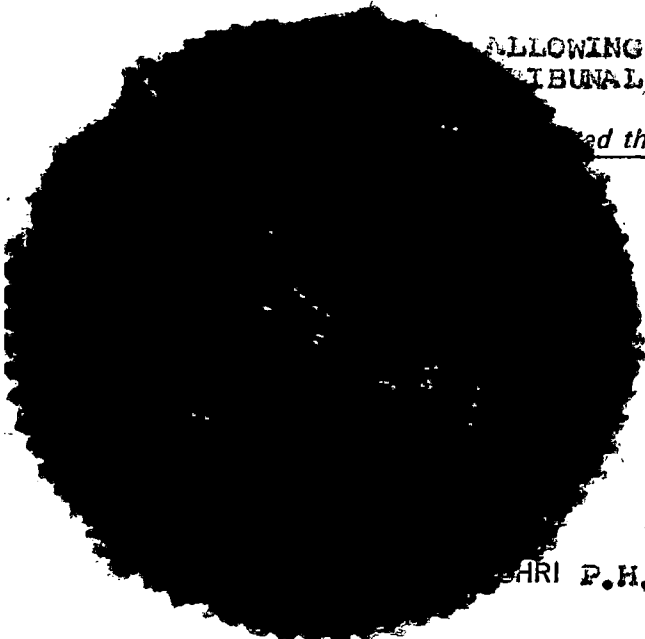
Union of India & Another

Respondent.

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH, NEW DELHI.
CCP 65 of 1992 in O.A. 1095 of 1987.

ALLOWING THE APPEAL AND REMITTING THE CASE
TO THE TRIBUNAL WITH NO ORDER AS TO COSTS.

done the 15th day of July, 1994.



SHRI P.H. Parekh,

Examined by

Advocate on Record for the Appellant.

Compared with

SHRI B.K. Prasad,

No. of folios

Advocate on Record for Respondent No. 2.

B.S. 21. 3. 95.

SEALED IN MY PRESENCE

Handwritten signature and date: 30/3/95

PETITION - XIV

D.No. 3861 / 95 / SC / Sec-XIV
Supreme court of India
New Delhi.

Dated: 3RD January 1995

From:

Vijay Lakshmi Kapur,
Assistant Registrar.

To:

The Registrar
Central Administrative Tribunal,
Principal Bench,
New Delhi

18117-18/95

PETITION FOR SPECIAL LEAVE TO APPEAL (CIVIL) NOS.
(Petition under Article 136(1) of the Constitution of India
from the Judgment and Order dated 18-1-95 and 7-2-95
of the Central Administrative Tribunal, N. Delhi
in M.A. No. 3704/94 and C.P. No. 65/92 in
O.A. No. 1095/87 respectively)

... Petitioner

Kedar Nath

Vs.

Union of India & Anr. Respondents

Sir,

I am directed to inform you that the Petition
above-mentioned for Special Leave to Appeal to this
Court was filed by and on behalf of the Petitioner
above-named against the Judgment and Order of the

Tribunal

noted above and that the same

was dismissed by this Court on the 4th day of

August, 1995.

Yours faithfully,

for ASSISTANT REGISTRAR.

[Signature]

sep 26/96

[Signature]
4-1-95

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O.A. 1095/87

Date	Office Report	Orders
	<p><i>Order dt 18.1.95 Placed in CP file.</i></p> <p><i>Reply to MR Mathur Rejoinder not filed</i></p> <p><i>Reply to MR Mathur not filed</i></p> <p><i>/as/</i></p>	<p style="text-align: right;"><i>44</i></p> <p>4</p> <p>11-11-94</p> <p>MA 3704/94 in CCP 65/92 O.A. 1095/87</p> <p>Present: Shri S.P.Sharma counsel for the applicant.</p> <p>Mrs. Gita Luthra counsel for the respondents.</p> <p>The learned counsel for the respondents prays for time to file reply to the contempt petition. List the case on 28-11-1994.</p> <p style="text-align: center;"><i>P. J. L.</i></p> <p>(P.T. THIRUVENGADAM) (S.C. MATHUR) Member (A) Chairman.</p> <p style="text-align: center;"><u>28.11.1994</u></p> <p>Present : Counsel for the parties.</p> <p>Ld. counsel for the applicant prays for and is allowed one week's time to file rejoinder.</p> <p>List on 20.12.1994.</p> <p style="text-align: center;"><i>P. J. L.</i></p> <p>(P. T. Thiruvengadam) (S. C. Mathur) Member (A) Chairman</p>

45

Date	Office Report	Orders
	<p>20/12/94</p> <p>Reg. to MA</p> <p>1/12/94</p> <p>1/12/94</p> <p>S.L. No 12 C.P. 65/95 DA 1873/94 18/1/95</p>	<p>(17) MA. 3704/94 C.P. 65/92; O.A. 1095/87.</p> <p><u>Present:</u> Applicant in person. His Counsel is not present. Smt. Geeta Luthra by Mrs. Veena Kabra, proxy for the respondents.</p> <p>At the request of the applicant, call on 18/1/95 before appropriate Bench.</p> <p>(C. J. Roy) M(J) (N. V. Anishnan) V.C. (A)</p> <p>Present: Shri S.P. Sharma, Counsel for the applicant Mrs. Geeta Luthra, Counsel for the Respondents.</p> <p>The Ctl Counsel for the applicant, prays that the Counsel for the Respondents may be directed to make the relevant records available before the Bench on the date of hearing. The prayer will be considered on 24/1/95, which may be considered then.</p> <p>P. J. L. S. (P.T. Thirumangalakam) Member (A) 18/1/95</p> <p>(S.C. Mallik) Chairman 18/1/95</p>